

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-04-2024 AT 10:30 AM**

CP(IB) No.97/7/HDB/2018

AND

Cont. A (IBC) 21/2023 in CP(IB) No.97/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

JM Financial Asset Reconstruction Company Ltd

...Financial Creditor

AND

Bheema Cements Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Cont. A (IBC) 21/2023

Contemnor called absent. According to the learned counsel Smt Sandhya Rani, though the Contemnor/SRA has been discharged from hospital today, he is ill hence he is unable to come to day. The father of the contemnor Sri Gopala Krishna who is present physically and reiterated the same facts which has been stated by the learned counsel, and un conditionally that he would arrange the funds required in terms of the order under contempt within a week, as on account elections he is unable to secure the same by now. Considering the representation, made in the open court by Mr Gopala Krishna, we grant one-week time for compliance of the order. Let the contemnor be present on 15.04.2024 for reporting compliance.

Call on 15.04.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)